का घोटाला पकड़ा है। गत सप्ताह उक्त कम्पनी के चार बड़े अफसरों के निवास स्थानों पर भी छापे मारे गए और कई खाता-बहियाँ जब्त कर ली गई। अधिकारिक सूत्रों के अनुसार इन बहियों से मूल्य कम दिखाकर दो करोड़ रुपये की हेराफेरी तथा चार अफसरों के नाम से जमा व निवेश के रूप में लगभग चालीस लाख रुपये के अवैध धन का पता चला है। इसके अतिरिक्त और भी अनेक कम्पनियों तथा बड़े औद्योगिक घरानों द्वारा इस प्रकार के घोटालों तथा हेरा-फेरी करने के मामले प्रकाश में आये हैं जो सरकारी टैक्सों की चोरी करते हैं। मेरा अनुरोध है कि सरकार ऐसी कम्पनियों को ब्लेक लिस्टेड कर उनके खिलाफ प्रभावी कार्यवाही करे।

(v) Re decision of Bangladesh Government to Sell properties of Indians in Bangladesh

SHRI CHITTA BASU (Barasat): The Government of Bangladesh have decided to sell by auction or otherwise dispose of their property by the end of this month.

When Indo-Pakistan war broke out in 1965, the Pakistan Government enacted the Defence of P. kistan Ordinance and made rules thereunder for taking over property of Indians in Pakistan as enemy property. The custodians were to manage the property vested in them but the ownership did not vest with them. But with the end of the war, following the Tashkent Accord, Pakistan did not release the vested property to the original owners.

Bangladesh emerged as a separate Independent nation state in 1971. There has never been any war between Bangladesh and India. On the contrary, there exists a Treaty of Friendship between the two countries. So there is no longer any scope for taking over fresh Indian property in Bangladesh and treating the same vested enemy property.

One should also take note of the fact that Pakistan Government took over some Indian property in East Pakistan, but not the properties of which the East Pakistan residents were in possession though som their co-shares had gone to India and become Indian citizens. The Bangladesh Government has directed its Revenue authorities to search out all such properties and take over them as vested property.

This action means the loss of thousands crores of rupees worth property by Indian owners, and also eviction from their homesteads and agricultural lands of millions of Hindus and other minorities.

I demand that a statement may be made by the Minister of External Affairs in this regard.

SHRI SOMNATH CHATTERJEE (Jadavpur); It is very important, Sir. I hope somebody takes note of it.

(vi) Need to Check Uncontrolled Mining in Saur Valley in Pithoragarh

श्री हरीश रावत (अल्मोड़ा) : मसूरी व दून वैली को लाईमस्टपेन कवेरीज से उत्पन्न भू-क्षरण व प्रदूषण के खतरे को समाप्त करने की दिशा में कोई ठोस एवं व्यावहारिक पहल हो भी नहीं पाई थी कि उत्तरप्रदेश के पर्वतीय क्षेत्रों में कुछ अन्य स्थानों विशेषकर पिथौरागढ़ जनपद में सौर वैली के लिए भी अस्तित्व का खतरा पैदा हो गया है।

सौर वैली को पिथौरागढ़ शीर्ष पर मैंगनेसाइट खानों में हो रहे अव्यवस्थित खनन से खतरा पैदा हुआ है। पिथोरागढ़ में चंडाक व तड़ी नामक स्थानों में दो प्राइवेट कंपनीज को उत्तरप्रदेश सरकार द्वारा खनन की अनुमति दी गई है, परंतु इनके द्वारा खनन कानूनों का सतत उल्लंघन किया जा रहा है। खुले खनन,